

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 298 of 1996

Friday, this the 8th day of March, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K R Sukumaran Nair, S/o (Late) S Raghavan Pillai,
Exhibition Assistant,
Field Exhibition Office,
Directorate of Advertising and Visual Publicity,
Trivandrum (now residing at Deepalayam,
TC 24/1814, Thycaud, Trivandrum-14. Applicant

By Advocate Mr M R Rajendran Nair

Vs

1. Union of India represented by Secretary,
Ministry of Information and Broadcasting,
New Delhi.
2. The Director General, Directorate of
Advertising & Visual Publicity,
K.G. Marg, New Delhi.
3. The Deputy Director (Administration)
Directorate of Advertising and
Visual Publicity, K.G. Marg, New Delhi.
4. The Joint Director, Regional Office,
Directorate of Advertising & Visual
Publicity, C-Wing, Kendriyasadan,
Koramangala, Bangalore. Respondents

By Advocate Mr S Radhakrishnan, Addl.CGSC(represented).

The application having been heard on 8th March 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAI RMAN

Applicant seeks a direction to consider him
for promotion to Grade III of Central Information Service
with effect from 21.1.1993. For the same relief he has
moved second respondent by A-5 representation. That has
been pending for almost three months with second respondent.

Second respondent will pass a speaking order on the representation (A-5) within six weeks from today and communicate the same to applicant.

2 Standing counsel submits that he will forward a copy of the original application and copy of this order to second respondent for compliance. We record the submission.

3 Application is disposed of as aforesaid.
No costs.

Dated the 8th March, 1996.

P V Venkatakrishna
P V VENKATAKRISHNA

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A5: True copy of the representation dated 15.12.1995 submitted by applicant to the 2nd respondent.

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